

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.140(ND)/2014

IN THE MATTER OF:

Shiv Sevak Singh Ors.

.... Applicant/petitioner

Vs.

M/s. VIL

... Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

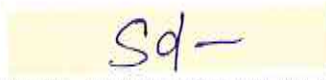
For the Applicant/petitioners : Shri Ishaan Chawla, Advocate


For the Respondent : Shri Harshit Agarwal, Advocate

ORDER

On behalf of arguing Counsel, Mr. Saurabh Kalia, a request for further adjournment is requested on the ground that he has been called in a part-heard matter.

List the matter on 27th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi